

Andhra Pradesh and Tamil Nadu which held discussions with the Officers of these State Governments to assess the assistance in the shape of help from central sources which need to be made available in the affected areas. A separate Central Team would be visiting Pondicherry in the near future to assess the damage that has taken place there because the 9th Finance Commission did not make any recommendation regarding the relief measures to be taken up in the Union Territories and the task of assessing the damage, lies with the Central Government.

According to the existing scheme for financing the relief expenditure, which came into force from 1.4.1990, a Calamity Relief Fund has been constituted for each State with an allocated amount, of which 75 per cent is contributed by the Central Government as a non-plan grant in 4 quarterly instalments and the balance 25 per cent is contributed by the State Governments from their own resources. There is an annual allocation of Rs. 804 crores consisting of Rs.603 crores Central contribution and Rs. 201 crores States contribution. The 9th Finance Commission, while recommending the State-wise annual allocation under the CRF had taken into account the average of the ceilings of expenditure approved for management of natural calamities during the last ten years. The State-level Committees headed by the Chief Secretaries of the States are competent to decide on all matters connected with the relief expenditure including the norms of assistance.

Consequent upon the constitution of the Calamity Relief Fund, the State governments are now required to meet the entire expenditure on the management of the natural calamities. The State Governments of Andhra Pradesh, Tamil Nadu and Karanataka have been allocated Rs.86.00 crores, Rs. 39.00 crores and Rs. 27.00 crores respectively under Calamity Relief Fund. Central Government has already released its entire contribution during the current year.

I would like to assure the House that the Government of India is keeping a close watch

on the situation and suitable action is being taken in consultation with the State governments concerned.

[*Translation*]

SHRI BHAGWAN SHANKAR RAWAT(Agra): Sir, what the Central Government is going to do for the victims of earthquake in Uttar Pradesh where the property worth billions of rupees has been damaged? (*Interruptions*) Something should have been mentioned about Uttar Pradesh also alongwith other states.

MR. SPEAKER: As I have already told you, a separate statement would be issued, later on. Now it is related to drought and floods.

SHRI BAGAWAN SHANKAR RAWAT: Sir, I mean to say that people are dying there. (*Interruptions*)

MR. SPEAKER: I have told you that Government is going to issue a separate statement on it. This statement relates to drought and floods.

[*English*]

Shri P. Chidambaram will make a statement on the Minimum Release Price for Coffee in the afternoon.

Now Shri Rangarajan Kumaramangalam will make a statement regarding Government business for the week commencing the 2nd December, 1991.

12.16 hrs.

## BUSINESS OF THE HOUSE

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): With you permis-

[Sh. Rangaranjan Kumaramangalam]

sion, Sir, I rise to announce that Government Business during the week commencing Monday, 2nd December, 1991, will consist of:

1. Discussion on the Resolution seeking approval of the Proclamation issued by the President on the 11th October, 1991 in relation to the State of Meghalaya.
2. Consideration of any item of Government Business carried over from today's Order Paper.
3. Consideration and passing of the Sick Industrial Companies (Special Provisions) Amendment Bill, 1991
4. Consideration and passing of the following Bills as passed by Rajya Sabha:-
  - (a) The Family Courts (?Amendment) Bill, 1991
  - (b) The Indian Ports (Amendment) Bill, 1991
  - (c) The Delhi High Court (Amendment) Bill, 1991
  - (d) The Legal Services Authorities (Amendment) Bill, 1991.

[Translation]

SHRI BHAGWAN SHANKAR RAWAT (Agra): Sir, I request that the following items may be included in the next week's agenda:

1. Need to provide Central grants immediately to U.P. Government from the National Road Funds for the construction of roads in the villages of U.P., since These have not yet been released.
2. Need to increase the amount for electrification of U.P. villages to

launch the electrification programme in the villages according to the requirements of the State because the Government has allocated inadequate amount for the same.

SHRI GIRDHARI LAL BHARGAVA(Jaipur): Sir, I request that the following items may be included in the next week's agenda:

1. Need to provide assistance according on per capita family bases by the Central Government for proper and planned development of the unauthorised colonies.
2. Need to approve the scheme costing Rs. 15.5 crores for providing drinking water to rural areas of Rajasthan.

KUMARI VIMLA VERMA (Seoni): Mr. Speaker, Sir, I request that the following items may be included in the next week's agenda:

1. Need to set up Oil refinery near Shahpura in Jabalpur district of Madhya Pradesh.
2. Need to complete the construction of left bank and distributary canals of Barrage Jabalpur and to provide lift irrigation system in Jabalpur district by narrowing the right bank of the canal within two years.

PROF. RASA SINGH RAWAT(Ajmer) : Mr. Speaker, Sir, I request that the following items may be included in the next week's agenda:

1. Need to extend up to Ajmer the superfast train running between Jaipur and Agra Fort .
2. Need to attach a bogie at Jaipur for Ajmer in the "Marudhar Express" running between Jodhpur to Lucknow and increase the reservation quota in it.

[English]

**SHRI PRITHVIRAJ D. CHAVAN** (Karad): I request that the following items may be included in the next week's agenda:

1. Need to work out a coordinated policy to take expeditious decisions on irrigation projects pending clearance under the Conservation of Forest Act.

2. Need to delegate more powers to regional offices of the Conservator of Forests for granting clearances of road projects laying of telephone and electrical lines stone queries etc.

**SHRI SRIBALLAV PANIGRAHI** (Deogarh): I request that the following items may be included in the next week's agenda:

1. Need for a full fledged discussion on electoral reforms.
2. Need to have a discussion on ameliorating the lot of people residing in coal producing states in the country.

**SHRI E. AHAMED** (Manjeri): I request that the following item may be included in the next week's agenda:

Need to include the comprehensive Wakf Act, which is in the anvil of Parliament and the Wakf (Amendment) Bill 1984.

**SHRI LAL K. ADVANI** (Gandhi Nagar): Day before yesterday, almost all political parties, at least all the opposition parties, had pleaded with the government in respect of holding early elections in Delhi. Now next week happens to be a week in which 5th of December falls. And on the 5th of December the term of these two bodies i.e. Delhi Metropolitan Council and the Corporation, expires. Normally elections should have been held before 5th December. They have not been held. And I know that it is not possible to hold them before 5th of December. But all that I would like to insist is that this Parliament must be given an opportunity of discussing the issue before 5th of December so that we

can take from the Government a commitment in respect of giving to the people of Delhi representative bodies like the Corporation and the Metropolitan Council. Therefore, I feel that this commission is a serious omission which cannot be made up later. Therefore, next week itself a discussion on Delhi is warranted.

I would like to draw your attention to the fact that this item number one on Meghalaya had been listed earlier in the week for consideration. I do not know why all of a sudden it disappeared and it became for the next week though in the other House it has been continuing. It was surprising to us that those who had prepared for that, they found that it was missing. How it had happened I do not know.

My last point is that I had requested the Minister for Parliamentary Affairs in your presence when the meeting of the leaders had been convened, that the Government should consider very seriously the need to revive the institution of joint parliamentary committees to examine bills before they are brought before the House. I was assured by the Minister of parliamentary Affairs that this would be done. Till now we do not know what has been the Government's thinking on this because it is directly related to the business that is due to take place in the rest of the session.

**MR. SPEAKER:** On the second point. I would like to say that some mistake in committees we will rectify

[Translation]

**SHRI MADAN LAL KHURANA** (South Delhi): Mr. Speaker, Sir, last time also, as has been mentioned by Shri Advanji, it was the will of the house that it should be discussed. The hon. Minister is present here. He had assured us that this issue would be taken up in the Business Advisory Committee. As far as I remember, in the meeting of the Business Advisory Committee also, our Members raised it. I would like to ask as to why it is not being discussed according to the will of the House. Everybody was demand-

[Sh. Madan Lal Khurana]

ing holding of elections in Delhi. There was a consensus in the House to have a discussion on it. Why has this item not been included in the next week's agenda? Does the Government want to avoid it? As Shri Advaniji has said that it should be discussed before 5th positively. I want an assurance from the hon. Minister, who is sitting here, that the issue will be discussed before 5th of December positively.

[English]

SHRI P.R. KUMARAMANGALAM. Mr. Speaker, Sir, many issues have been brought forward. Whatever they have raised, we would place them before the Business Advisory Committee. But, in particular, I would like to respond to what the Leader of the Opposition has said. With regard to the Joint Select Committee system, we have said, 'Yes' we would definitely consider it seriously and definitely by the next week we would most probably be coming forward with the Bills we feel can be brought up immediately to try out that process and then see how it goes.

With regard to the discussion on Delhi, I think it is really the Business Advisory Committee which has to decide are not necessarily Government Business unless we bring Resolutions forward. At the moment, I think the best thing would be that if the Business Advisory Committee is asked to look into the matter of 193 discussion. But, considering that there are so many topics of such large aptitude, I do not know.

(Interruptions)

SHRI LAL K. ADVANI: I would like to say why it is necessary.

SHRI P.R. KUMARAMANGALAM: I totally appreciate the Leader of the Opposition's point of view, the urgency and the necessity. The date is also quite reasonably... (Interruptions). We have no hesitation.

SHRI JASWANT SINGH (Chittorgarh): Mr. Minister, I would like to say something, if

you kindly yield for a minute. Sir, I would like to make a recommendation that you were good enough to consider that in the routine norm, you would be admitting the Calling attention almost on a daily basis considering and meeting all other requirements. May I submit as an important issue as Delhi before....

MR. SPEAKER: We will consider. But, then, Calling Attention Motion we do not discuss in the House. We will apply the rule and then decide. We will see how it can be done.

SHRI P.R. KUMARAMANGALAM: Sir, from the Government side, we have no objection at all. But, then, it would really depend on how Business Advisory Committee adjusts the time. We are open to whatever Business Advisory Committee advises and decides.

MR. SPEAKER: A point was very nicely made and some door was also opened for you to take a decision. You have sent it to the Business Advisory Committee. Now, we will take a decision in the Business Advisory Committee.

SHRI P.R. KUMARAMANGALAM: If the hon. Speaker would recollect, in the last Business Advisory Committee meeting it was decided that this matter could be discussed between the Home Minister and the various parties' representative in the first round. But, they are insisting on discussing it in the House. If it is to be discussed in the House, it has to be decided by the Business Advisory Committee. But, our Home Minister is most willing to meet the Members of parliament.

MR. SPEAKER: Let him invite them.

SHRI P.R. KUMARAMANGALAM: We have decided to invite them.

MR. SPEAKER: If you have to say something on the floor of the House, you can say something on the floor of the House. Otherwise, you decide in the Business Advisory Committee